

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCHES "B", BANGALORE**

Before Shri Chandra Poojari, AM & Shri George George K, JM

ITA No.2124/Bang/2017 : Asst.Year 2014-2015

Sri.Syed Mateen Aga No.47, Euraka, Church Street Bangalore – 560 001. PAN : ACWPA8235F.	v.	The Income Tax Officer Ward 3(1)(1) Bangalore.
(Appellant)		(Respondent)

Appellant by : --- None ---

Respondent by : Sri.K.R.Narayana, Addl.CIT-DR

Date of Hearing : 22.03.2021	Date of Pronouncement : 22.03.2021
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ORDER

Per Chandra Poojari, AM :

This appeal at the instance of the assessee is directed against CIT(A)'s order dated 11.09.2017. The relevant assessment year is 2014-2015.

2. At the time of hearing before us, it was noticed that the assessee vide letter dated 12th March, 2021 had stated that he has filed application to resolve the dispute raised in this appeal under the provisions of Direct Tax Vivad Se Vishwas Act, 2020, and prayed that the appeal may be treated as withdrawn. Accordingly, we dismiss the appeal filed by the assessee as withdrawn.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on this 22nd day of March, 2021.

Sd/-
(George George K)
JUDICIAL MEMBER

Sd/-
(Chandra Poojari)
ACCOUNTANT MEMBER

Bangalore; Dated : 22nd March, 2021.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-3, Bangalore.
4. The Pr.CIT-3, Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore